

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-513**

CP No.- 111/66/ND/2022

**IN THE MATTER OF:**

DMI Housing Finance Pvt. Ltd.

**....Applicant**

**SECTION**

U/s 66 CA

**Order delivered on 27.09.2022**

**CORAM:**

**SHRI P.S.N. PRASAD,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Vishal Lochan Aggarwal, Adv.  
For the RD : Adv. Shankari Mishra

**ORDER**

Heard the submissions made by Authorised Representative of the Applicant/Petitioner. Notice to the Creditors as well as publication of notice in the newspaper process has been completed and the Authorised Representative has filed an affidavit accompanied by notice to Creditors, copy of postal receipts to Creditors, publication of newspaper advertisement in Financial Express (English) and Navbharat Times (Hindi). This Tribunal, as per law is giving three months, if the said period is not yet over.

Proxy Counsel for RD is present and submitted that a query letter has been issued to the Petitioner. Therefore, the Authorised Representative may take steps to collect the copy of the query letter, if required from the office of RD and provide response to the queries to RD in this matter on priority basis.

The Authorised Representative is also directed to take up the matter with National Housing Bank (NHB) for their response, if any, in the matter and apprise the Tribunal on the next date of hearing. The Authorised Representative is also directed to follow up the matter with the consent of the concerned Division/Department in the Reserve Bank of India for further Government's observations, if any, in the matter. Let the matter be posted to **14.11.2022.**

-Sol-

**(RAHUL BHATNAGAR)**  
**MEMBER (T)**

Md Saddam

-Sol-

**(P.S.N. PRASAD)**  
**MEMBER (J)**